

॥ न्यायस्तत्र प्रमाणं स्यात् ॥



National Law University, Delhi -
Certified Practice Oriented Course

NLU DELHI CERTIFICATE COURSE



Under the supervision of NLU Delhi

Centre for Regulatory
Studies

Organised & Managed by



THE PRACTICE SERIES

TMT, Data Protection & Fintech

Technology Contracts, Data Protection & Digital Finance

The Complete Practitioner's Grounding in Technology, Data Protection and Fintech Law: From Contracts and Compliance to Regulation, with Two Applied Drafting Assignments.

16

LIVE SESSIONS

04

MODULES

Online

SAT-SUN, 11 AM

Tier 1 Faculty

2 MONTH LONG PROGRAM

PROFESSION READY. FROM DAY 1.

AUGUST - OCTOBER 2026 · ONLINE

WWW.MENTBLUE.COM

Technology, data protection and fintech law **barely** feature in India's law school curricula in a practice-ready form. *Nobody was teaching the practice until now.*

Law firms have moved beyond foundational training. Clients no longer pay for learning curves. Day-one readiness is no longer aspirational - it is expected.



CERTIFIED BY

National Law University, Delhi

One of India's best national law schools [NIRF Rank #2]. Approves the curriculum, provides institutional oversight, supervises assessment standards, and awards the certificate to participants who complete the Course.



DESIGNED & DELIVERED BY

Mentblue

India's practitioner-led legal education platform, founded and run by former Tier 1 law firm lawyers - designs the curriculum, convenes the faculty of practising lawyers from leading firms, and runs the course end to end.

*NLU Delhi and mentblue have partnered to launch **The Practice Series**: short, intensive certificate courses built to close the gap between classroom learning and the realities of professional practice.*

Where our course mentees *work today.*

Mentees of the past courses are placed across India's leading law firms and corporates - from full-service Tier 1 firms to specialist boutiques and in-house teams.

20+	2,300+	90+	40+
PRACTICE COURSES DELIVERED	PARTICIPANTS TRAINED	PRACTITIONER FACULTY	HIRING FIRMS & CORPORATES

LAW FIRMS - WHERE ALUMNI PRACTICE

 cyril amarchand mangaldas ahead of the curve	 Shardul Amarchand Mangaldas	 AZB & PARTNERS ADVOCATES & SOLICITORS	 advocates & solicitors	 S&R ASSOCIATES ADVOCATES	 TRILEGAL
 CMS INDUSLAW	 SARAF AND PARTNERS LAW OFFICES	 DSK Legal True Value, True Values	 Nishith Desai Associates LEGAL AND TAX COUNSELING WORLDWIDE	 KHAITAN & CO ADVOCATES SINCE 1911	 TT&A Advocates and Solicitors

CORPORATES & IN-HOUSE TEAMS

					
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Centre for Regulatory Studies

NATIONAL LAW UNIVERSITY, DELHI

The academic home of the Practice Series at NLU Delhi.

ESTABLISHED
2019

LOCATION
NLU Delhi, Sector 14,
Dwarka New Delhi

About the Centre.

The Centre for Regulatory Studies (CRS) is the dedicated research and capacity-building wing of National Law University, Delhi focused on the law of regulated industries, financial markets and corporate practice.

MANDATE

To bridge academia and regulatory practice through professional training and structured industry engagement.

FOCUS AREAS

- Data Protection & Technology Law
- Telecom & Platform Regulation
- Fintech & Payments Regulation
- AI Governance & Emerging Tech

ACTIVITIES

Practice-oriented certificate programmes, working papers, conferences, and policy engagement with regulators.

WHY THIS COURSE

The natural academic home for a TMT, Data Protection and Fintech programme: pairing institutional rigour with regulatory and compliance practice.

About the Course

A 2-month intensive certificate course that takes you through the technology, data protection and fintech regulatory landscape the way it is actually practised: from drafting the contract to managing the compliance obligation, in practice.

Across 16 live online sessions, partners and senior practitioners from India's leading law firms walk participants through the full TMT, data protection and fintech landscape: from technology contracts and the DPDP Act to telecom, online gaming, AI governance and digital payments regulation, using the frameworks and documents they use in live mandates.

The programme is built for participants who want to move from knowing the statute to advising on the compliance problem.

FORMAT

16 live online sessions · 4 modules

Saturday & Sunday · 11:00 am IST

FACULTY

Partners from Top Law Firms

The technology, privacy and fintech regulatory practitioners

PEDAGOGY

Practitioner-led teaching & case-based discussion

Technology, Privacy and Fintech Documents Dissected: Every contract, notice, and compliance framework.

CERTIFICATION

NLU Delhi Certified

Issued by National Law University, Delhi

What makes this course *one of its kind*.

01

Practitioner-led faculty

Senior practitioners from India's leading law firms - the lawyers who advise on technology, data protection and fintech regulation for a living, not just teach about it

02

End-to-end regulatory view

Across technology contracts, data protection, telecom and platform regulation, emerging technology, and fintech - the full TMT and fintech landscape.

03

Applied assignments

Two comprehensive drafting and advisory assignments built around realistic Indian technology, data protection and fintech fact patterns, spanning multiple regulatory regimes at once.

04

NLU Delhi certification

Course supervised by the Centre for Regulatory Studies and certified by National Law University, Delhi.

A Day-1 ready toolkit

Leave with a comprehensive command of technology, data protection and fintech law and practice - from contracting and compliance to regulatory advisory across telecom, platforms, AI and digital payments - reinforced through two applied assignments.

A network that opens doors

Every cohort is interactive. Partners stay engaged. Alumni have leveraged the Course to deepen their expertise and secure positions at top law firms.

Who this course is *for*?

The Course is designed for:

I. Students

INTEREST IN TMT, DATA PROTECTION, OR FINTECH
REGULATORY PRACTICE

LL.B and LLM students with an interest in technology law, data protection or fintech, and those preparing for TMT or fintech internships and recruitment.

YOU WILL LEAVE WITH

A working vocabulary in TMT, data protection and fintech regulation, a document library of precedents, and two applied assignments you can speak to in interviews and put to work from day one of your internship/job.

II. Professionals

JUNIOR ASSOCIATES AND FRESH GRADUATES BUILDING A
TMT, DATA PROTECTION OR FINTECH PRACTICE

- Junior associates and fresh graduates building TMT, data protection or fintech practice
- In-house counsel and compliance officers managing data protection, technology contracting or regulatory obligations
- Product managers, compliance officers and finance professionals working at technology, platform or fintech companies

YOU WILL LEAVE WITH

A practitioner's command of TMT, data protection and fintech compliance, drafting and advisory - and the frameworks to advise independently on these regimes, not just support someone who does.

Eligibility criteria.

The programme welcomes participants from law, finance, accountancy and corporate strategy backgrounds. The eligibility bar is set by qualification and intent, not by years.

ATTENDANCE REQUIREMENT

75% minimum attendance across the live sessions for certification.

LAW STUDENTS

Currently pursuing a 3-year LLB, 5-year integrated law programme, or LLM at any recognised university in India or abroad.

LAWYERS/ LAW FIRMS

Advocates and law graduates with at least an LLB / equivalent qualification from a recognised university.

FINANCE & ACCOUNTANCY

CA, CS, CMA, CFA candidates and qualified professionals - at any career stage. Investment bankers and analysts welcome.

CORPORATE & IN-HOUSE

Graduates with corporate, strategy or transactional experience. Open to in-house counsel and corporate development teams.

MINIMUM QUALIFICATION

A bachelor's degree (or equivalent) from a recognised university, OR current enrolment in a recognised undergraduate / postgraduate programme.

Your faculty



Rohan Bagai
Partner · AZB Partners



Akshaya Suresh
Partner, JSA Advocates & Solicitors



Abhishek Ray
Partner, JSA Advocates & Solicitors



Arjun Sinha
Partner · AP & Partners



Jyotsna Jayaram
Partner, Trilegal



Kapil Chaudhary
Former TMT Partner, Dentons
Link Legal



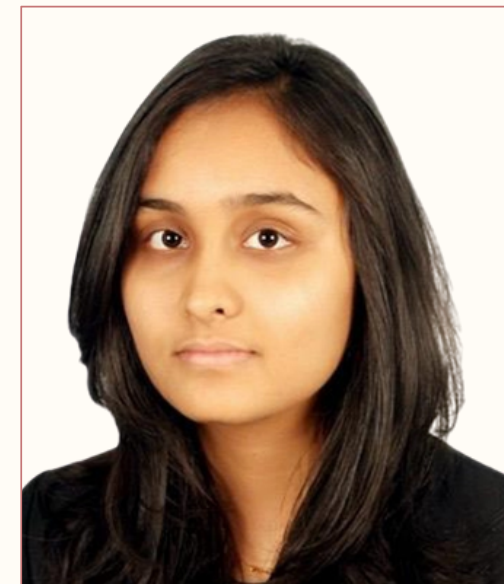
Jaideep Reddy
Partner, Trilegal



Jishnu Sanyal
Partner, Trilegal



Archana Iyer
Counsel, AZB Partners



Akshaya Parthasarthy
Counsel, Trilegal



Mriganki Nagpal
Counsel, AP & Partners

Curriculum overview.

M·01

Technology Contracts & Data Protection

- S1 Technology Contracts & SaaS Models;
- S2 The DPDP Act, 2023 – Part I;
- S3 The DPDP Act, 2023 – Part II

3 SESSIONS

M·02

Telecom, Digital Platforms & Online Gaming

- S4 Telecom Laws;
- S5 E-Commerce, Intermediary Liability & Cybersecurity Compliance;
- S6 Media & Content Regulation;
- S7 Online Gaming & the 2025 Framework;
- S8 Mid-Course Assignment Workshop (Assignment 1)

5 SESSIONS

M·03

Emerging Technology: Health, Cloud & AI

- S9 Healthtech;
- S10 Cloud Computing & Data Centres;
- S11 Artificial Intelligence: Governance, Liability & Emerging Regulation

3 SESSIONS

M·04

Fintech

- S12 The Payments Universe;
- S13 Banking Regulations & Digital Lending;
- S14 SEBI, Investments & Virtual Digital Assets;
- S15 Final Assignment Workshop (Assignment 2);
- S16 Career Opportunities & Career Roadmap

5 SESSIONS

Session schedule.

DATE	SESSION	DATE	SESSION
Sat · 22 Aug	S1 · Technology Contracts & SaaS Models	Sun · 20 Sep	S10 · Cloud Computing & Data Centres
Sun · 23 Aug	S2 · The DPDP Act, 2023 – Part I: Concepts, Consent & Notices	Sat · 26 Sep	S11 · Artificial Intelligence: Governance, Liability & Emerging Regulation
Sat · 29 Aug	S3 · The DPDP Act, 2023 – Part II: Compliance, the DPDP Rules, 2025 & GDPR Comparison	Sun · 27 Sep	S12 · The Payments Universe
Sun · 30 Aug	S4 · Telecom Laws: From Licensing to the Telecommunications Act, 2023	Sat · 03 Oct	S13 · Banking Regulations & Digital Lending
Sat · 05 Sep	S5 · E-Commerce, Intermediary Liability & Cybersecurity Compliance	Sun · 04 Oct	S14 · SEBI, Investments & Virtual Digital Assets
Sun · 06 Sep	S6 · Media & Content Regulation	Sat · 10 Oct	S15 · Final Assignment Workshop (Assignment 2)
Sat · 12 Sep	S7 · Online Gaming & the 2025 Framework	Sun · 11 Oct	S16 · Career Opportunities & Career Roadmap
Sun · 13 Sep	S8 · Mid-Course Assignment Workshop (Assignment 1)		
Sat · 19 Sep	S9 · Health-Tech		

MODE	DAYS	TIME	RECORDINGS
Online · Live	Saturdays & Sundays	11:00 am IST onwards	Access for 6 months



COURSE DIRECTOR · NLU DELHI

Dr. Raghav Pandey

Course Director

Assistant Professor at National Law University, Delhi and Director of the Centre for Regulatory Studies. Dr. Raghav works at the point where law meets business, regulation, and policy - areas that shape how companies operate and how markets are governed.

AFFILIATION National Law University, Delhi	CENTRE Centre for Regulatory Studies
AREAS Corporate & commercial law, regulation, jurisprudence	ROLE Academic supervision & programme curation

He is a regular writer and speaker on Indian corporate and regulatory law, and brings that practical clarity into the classroom. Through the Practice Series, he designs programmes that go beyond textbook law - built around how legal problems actually arise and how practitioners solve them.

Mentblue team

Day-to-day delivery of the programme - admissions, faculty coordination, participant support - is led by the Mentblue team.



CO-FOUNDER · MENTBLUE

Prafful Goyal

Co-founder, Mentblue

Co-founded Mentblue to bring practitioner-led education to law students and early-career professionals. Leads programme design and faculty engagement across the Practice Series.

- Graduate, NUJS Kolkata
- Former Principal Associate, Cyril Amarchand Mangaldas



CO-FOUNDER · MENTBLUE

Ashutosh Singh

Co-founder, Mentblue

Co-founded Mentblue to make legal practice accessible - converting deal experience into structured curricula. Leads programme operations and participant experience.

- Graduate, NLU Delhi
- Former Senior Associate, Cyril Amarchand Mangaldas

What our mentees say!

“

I am truly fascinated by the initiative and effort that mentblue is putting into this course. I can confidently say that they are teaching real-world transactions in its most practical form, with clarity, precision, and relevance.

Srishti Srivastava

SENIOR ANALYST, DELOITTE

“

The course by mentblue was insightful and well-structured. Experienced mentors shared practical knowledge and real-world scenarios. Sessions were interactive, engaging, and easy to follow even for beginners.

Sujal Baxi

JUNIOR LEGAL ASSISTANT, STEMMONS BUSINESS SERVICES INDIA

“

Gaining practical insights from partners of prestigious law firms is an invaluable experience that can truly give one a competitive edge in their career.

Junak Goswami

NORTH EASTERN HILL UNIVERSITY

“

I never expected an online course to offer this level of practical insight. In many ways, the sessions have been more practically oriented than my regular classes and even some of my internships. The way the instructors bridge theory with real-world application has been particularly valuable.

Saksham Vishal Sood

ASSESSMENT INTERN, S&A LAW OFFICES

Programme fee.

STUDENTS

₹ 12,000

Inclusive of all taxes (subsidised)

For currently enrolled students at any recognised university.

PROFESSIONALS

₹ 15,000

Inclusive of all taxes

For working professionals, in-house counsel, lawyers and other professionals.

Group nominations from law firms, corporates & in-house teams accepted on request.

Write to support@mentblue.com.

WHAT'S INCLUDED

16 live online sessions with full Q&A access

Session recordings, replay access for 6 months

Curated reading materials – contract precedents, compliance checklists, case law

Document library – technology contracts, DPDP notices, compliance checklists, regulatory templates

NLU Delhi Certificate of Completion

Practice Series alumni network + early-bird access to future cohorts

PAYMENT

Payment via secure link. EMI Options available.



National Law University
Delhi
CENTRE FOR REGULATORY
STUDIES

in collaboration with



THIS IS TO CERTIFY THAT

[Recipient Name]

has successfully completed the certificate course on

TMT, Data Protection & Fintech: Technology Contracts,
Data Protection & Digital Finance

conducted by the Centre for Regulatory Studies, NLU Delhi, in academic collaboration with mentblue, from August – October 2026

Mentors for the Course were:

DEF, Partner, Cyril Amarchand Mangaldas
ABC, Partner, Cyril Amarchand Mangaldas
BCD, Partner, Cyril Amarchand Mangaldas
GHI, Partner, Cyril Amarchand Mangaldas
JKL, Partner, Cyril Amarchand Mangaldas



Dr. Raghav Pandey

COURSE DIRECTOR
CENTRE FOR REGULATORY STUDIES · NLU DELHI

CERTIFICATE NO.
2026 · TMT · 0000

Prafful Goyal

COURSE COORDINATOR
CO-FOUNDER · MENTBLUE

ISSUED BY NLU DELHI · CRS · IN COLLABORATION WITH MENTBLUE

ENROL NOW

Reserve your *seat*.

Cohorts are kept relevant and interactive to preserve faculty attention and discussion quality. Apply early - seats fill on a first-come basis.



REGISTER AT

mentblue.com/courses

EMAIL

support@mentblue.com

PHONE

+91 92896 57727; 9625619518

PROGRAMME PARTNERS



National Law University, Delhi
Centre for Regulatory Studies (CRS)



Mentblue
Legal education platform

PROGRAMME LEADERSHIP

Course Director - Dr. Raghav Pandey, NLU Delhi

Course Coordinators - Mentblue Team

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